

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1084
ANSWERED ON:29.11.2012
BENEFITS FOR WORKERS OF POWER PLANTS
Patle Kamla Devi

Will the Minister of POWER be pleased to state:

- (a) the number of operational/under construction power plants by private limited companies in the country, State wise including Chhattisgarh;
- (b) whether the Government has any control over the benefits/facilities provided by such companies to their employees/labour; and
- (c) if so, the details thereof, State-wise including Chhattisgarh?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : The lists of operational thermal and hydro power plants by private limited companies in the country including Chhattisgarh are at Annex-I and Annex-II, respectively. The lists of under construction thermal and hydro power plants by private limited companies in the country including Chhattisgarh is at Annex-III and Annex-IV, respectively.

(b) & (c): As per the information provided by the Ministry of Labour, respective State Governments exercise control over the benefits/facilities provided by the plants/companies to their employees/labour by formulating schemes for the welfare of the workers through the concerned welfare boards and also by enforcing provisions of the Building and Other Construction Workers Act, 1996 and Building and Other Construction Workers Welfare Cess Act, 1996. Besides this, other labour laws like Minimum Wages Act, 1948, Payment of Wages Act, 1936, Contract Labour Act (Regulation & Abolition Act) 1970, Workmen Compensation Act, 1923 etc. also take care of the welfare of the employees/labour of the private companies.